

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA

UNSTARRED QUESTION NO. 2028

ANSWERED ON 11.12.2025

NDSA AND SDSOS

2028. Dr. LATA WANKHEDE: SHRI ATUL GARG:
 SHRI RAJESH VERMA: SMT. SHAMBHAVI:
 DR. D. PURANDESWARI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the current status of implementation of the Dam Safety Act, 2021, including the establishment of the National Dam Safety Authority (NDSA) and State Dam Safety Organisations (SDSOs);
- (b) the number of large dams in the country that have been inspected for safety as per the provisions of the Act during the last two years;
- (c) whether all the States have prepared and implemented Emergency Action Plans (EAPs) and Operation & Maintenance (O&M) manuals in regard to dams and if so, the details thereof;
- (d) the total number of dams identified as “distressed” or requiring urgent repairs, State-wise; and
- (e) the funds allocated and released under the Dam Rehabilitation and Improvement Project (DRIP) Phase II and III for the rehabilitation of identified dams?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) In order to address dam safety issues holistically across the country, the Union Government enacted the Dam Safety Act in December, 2021. The said Act was notified by the Government of India on 14.12.2021 and came into effect from 30th December, 2021. The Act aims for preventing dam failure related disasters and provide for institutional mechanism to ensure their safe functioning.

In pursuance of the provisions of the Dam Safety Act, the Central Government established the National Dam Safety Authority (NDSA) in February, 2022. The Authority is entrusted with the responsibility of overseeing dam safety activities across the country and ensuring the effective implementation of policies, guidelines and standards formulated by the National Committee on Dam Safety (NCDS), which was also constituted in February, 2022.

At the State level, the Act mandates the constitution of State Committees on Dam Safety (SCDS) and the establishment of State Dam Safety Organizations (SDSO). These bodies are responsible for surveillance, inspection, operation and maintenance of all specified dams within their jurisdiction. In

compliance with the provisions of the Act, all 31 dam-owning States and Union Territories have constituted their respective SCDSs and established SDSOs.

National Dam Safety Authority has also notified 19 regulations through the Official Gazette, as mandated under the provisions of the Dam Safety Act.

NDSA has also published the National Register of Specified Dams in April, 2025, providing a comprehensive summary of dam-related data across the country.

The Annual Report for the financial year 2023-24, summarising dam safety activities undertaken across the country has been prepared and laid before both Houses of the Parliament.

(b) As per the provisions of the Dam Safety Act, every owner of a specified dam is required to conduct, through their designated dam safety unit, both pre-monsoon and post-monsoon inspections annually for each such dam. In compliance with this statutory requirement, the details of pre- and post-monsoon inspections undertaken by various dam owners during the last two years are given as below:

Year	No. of Pre-Monsoon Inspection of Dams	No. of Post-Monsoon Inspection of Dams
2024	6366	6456
2025	6524	6543 (As on 8 th December, 2025)

(c) As per the information provided by the NDSA, dam owners have prepared Emergency Action Plans (EAPs) for 349 specified dams. In addition, Operation and Maintenance (O&M) manuals have been developed for 304 dams. State-wise details of EAPs and O&M Manuals are given in **Annexure-I**.

(d) Based on the pre-monsoon and post-monsoon inspections carried out in compliance of provisions of the Dam Safety Act, 2021, dam owners assess and classify the condition of each dam into three distinct categories as given below:

Category-I: Deficiencies in dams which, if left unattended, may lead to failure

Category-II: Major deficiencies requiring prompt remedial measures

Category III: None or minor deficiencies which are rectifiable

Whenever any specified dam is classified under Category-I or Category-II, it becomes imperative for the dam owners to promptly undertake the necessary rehabilitation measures.

As per the information provided by the NDSA, the pre-monsoon inspection reports of 2025 indicate that two specified dams have been classified under Category-I. These are the Medigadda Barrage in Telangana and the Lower Khajuri Dam in Uttar Pradesh. In addition, 216 dams have been categorized under Category-II. State-wise distribution of these Category-II dams is detailed in **Annexure-II**.

(e) As per the Union Cabinet approval, the total cost of externally funded Dam Rehabilitation and Improvement Project (DRIP), Phase II and III is Rs 10,211 Crore. This scheme is having provision for

rehabilitation of 736 identified dams across the 19 States and 2 Central Agencies. The scheme is to be implemented over a period of 10 years (2021-2031). The Phase II outlay is Rs 5107 Crore and whereas outlay for Phase III is Rs 5104 Crore.

The Scheme follows a funding pattern of 70:30 (External: Counterpart) for General Category States, 80:20 for Special Category States and 50:50 for Central Agencies. The 'External' component refers to the loan assistance provided by the World Bank and the Asian Infrastructure Investment Bank (AIIB). Loan disbursements are released on a quarterly basis, aligned with the actual expenditure incurred by the implementing agencies.

The details of implementing agency wise fund allocation and expenditure as on 15th November, 2025 is given at **Annexure-III**.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF UNSTARRED QUESTION NO. 2028 TO BE ANSWERED IN LOK SABHA ON 11.12.2025 REGARDING “NDSA AND SDSOS”.

S. No.	State/UTs	No. of Specified Dams for which EAP Prepared	No. of Specified Dams for which O&M Manual Prepared
1	Andaman & Nicobar Islands	0	0
2	Andhra Pradesh	1	3
3	Assam	3	0
4	Bihar	21	23
5	Chhattisgarh	2	1
6	Goa	0	0
7	Gujarat	28	3
8	Haryana	0	1
9	Himachal Pradesh	18	9
10	Jammu Kashmir	3	1
11	Jharkhand	4	4
12	Karnataka	19	24
13	Kerala	48	44
14	Ladakh	0	0
15	Madhya Pradesh	15	25
16	Maharashtra	52	16
17	Manipur	0	0
18	Meghalaya	0	1
19	Mizoram	1	1
20	Odisha	24	28
21	Punjab	1	7
22	Rajasthan	5	14
23	Sikkim	1	1
24	Tamil Nadu	80	81
25	Telangana	0	2
26	Tripura	1	0
27	Uttar Pradesh	2	0
28	Uttarakhand	11	10
29	West Bengal	4	2
30	Nagaland	1	1
31	Arunachal Pradesh	4	2
	Total	349	304

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF UNSTARRED QUESTION NO. 2028 TO BE ANSWERED IN LOK SABHA ON 11.12.2025 REGARDING “NDSA AND SDSOS”.

S.No.	State	Number of Dams under Category II based on Pre-Monsson Inspection Reports of 2025
1	Andaman & Nicobar	1
2	Andhra Pradesh	7
3	Bihar	1
4	Chhattisgarh	24
5	Gujarat	6
6	Haryana	2
7	Jharkhand	10
8	Karnataka	3
9	Kerala	9
10	Maharashtra	50
11	Meghalaya	6
12	Manipur	3
13	Madhya Pradesh	24
14	Nagaland	1
15	Odisha	4
16	Punjab	4
17	Rajasthan	1
18	Sikkim	1
19	Telangana	18
20	Tamil Nadu	19
21	Uttarakhand	5
22	Uttar Pradesh	12
23	West Bengal	5
	TOTAL	216

ANNEXURE-III

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF UNSTARRED QUESTION NO. 2028 TO BE ANSWERED IN LOK SABHA ON 11.12.2025 REGARDING “NDSA AND SDSOS”.

S.No.	State/Agency	Allocation amongst implementing agencies under DRIP Phase II as on 15.11.2025	Expenditure incurred till 15.11.2025 (in Rs Cr)
1	Bhakra Beas Management Board (BBMB)	70	0
2	Chhattisgarh WRD	170	51.91
3	Damodar Valley Corporation (DVC)	44	1.17
4	Goa WRD	58	0
5	Gujarat WRD	350	229.39
6	Jharkhand WRD	0	0
7	Karnataka WRD	699	268.71
8	Kerala SEBL	90	57.84
	Kerala WRD	130	45.15
9	Maharashtra WRD	379	65.87
10	Manipur WRD	98	59.71
11	Meghalaya Power Generation Corporation Limited (MePGCL)	150	71.9
12	Madhya Pradesh WRD	186	30.18
13	Odisha WRD	100	36.55
14	Punjab WRD	71	0.36
15	Rajasthan WRD	503	163.86
16	Tamil Nadu Generation and Distribution Corporation (TNGECL)	260	148.32
	Tamil Nadu WRD	510	277.35
17	Telangana WRD	100	0
18	Uttarakhand Jal Vidyut Nigam Ltd (UJVNL)	300	206.55
19	UP I&WRD	354	21.05
20	West Bengal I&WD	200	54.33
21	CWC	285	141.02
	Total	5107	1931.22
